

(ग) क्या अमरीका के उद्योगपतियों ने कतिपय मामलों के सम्बन्ध में स्पष्टीकरण मांगा था और यदि हां तो भारत द्वारा दिये गये स्पष्टीकरण का व्यौरा क्या है ; और

(घ) क्या अमरीका के उद्योगपतियों ने भारत में औद्योगिक निवेश के सम्बन्ध में कोई वचन दिये थे ?

†[Exploration of foreign investment prospects in India

1671. SHRI P. S. PATIL: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that during his recent visit to New York he held discussions with the representatives of industrial undertakings and financial institutions of the U.S.A. with regard to investment prospects in India

(b) whether the principal of accord-ing priority to goods manufactured in India was explained to them;

(c) whether the U.S. industrialists, had sought clarification with regard to certain matters and if so, the details of the clarifications given by India; and

(d) whether the U.S. industrialists had made any commitments with regard to industrial investment in India?]

**औद्योगिक विकास तथा विज्ञान और औद्योगिकी मंत्री (श्री सी० सुब्रह्मण्यम) :**

(क) से (ग) औद्योगिक विकास मंत्री की हाल में अमरीका की यात्रा के दौरान इंडियन इन्वेस्टमेंट सेंटर, न्यूयार्क ने विचारों के सामान्य आदान-प्रदान के लिए अमरीका के प्रसिद्ध निवेश-कत्ताओं के साथ एक बैठक की व्यवस्था की थी। इस बैठक के दौरान भारत में विदेशी निवेश का विनियमन और सहयोग करने सम्बन्धी मार्गदर्शी सिद्धान्तों की, जो पहले प्रकाशित किये जा चुके हैं,

व्याख्या की गई थी और औद्योगिकी सम्बन्धी कार्यक्रमलाप के सभी महत्वपूर्ण क्षेत्रों में, आत्म-निर्भरता का विकास करने के लिए हमारी योजनाओं की चर्चा की गई थी। इसका और आगे यह स्पष्टीकरण किया गया था कि भारत अपने औद्योगिक कार्यक्रमों में विदेशी सहयोग तथा निवेश की अनुमति देने में एक अत्यधिक चयनात्मक नीति का अनुसरण करता रहेगा किन्तु विदेशी उद्यमी यदि चाहे तो वे इस नीति के ढाँचे के अन्दर ही भारत में पूंजी निवेश भी कर सकते हैं।

(घ) जी नहीं।

†[THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (c) During the recent visit of the Minister of Industrial Development to USA, the Indian Investment Centre at New York had arranged a meeting with prominent American investors for a general exchange of views. In the course of this meeting, the guidelines, as already published, regulating foreign investment and collaboration in India were explained and our plans for developing self-reliance in all important areas of technological activity were referred to. It was further clarified that India will continue to follow a very selective approach in permitting foreign collaboration and investment in its industrial programmes but that within this framework of policy it was open to foreign entrepreneurs to invest in India.

(d) No, Sir.]

**Raids by the Delhi Police in various Parts of Delhi**

1672. SHRI D. K. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of raids were conducted by the Delhi Police in various parts of

Delhi and the nearby areas during the months of August, September and October, 1973 with a view to finding out cases of immoral trafficking.

(b) if so, the details and outcome thereof; and

(c) what measures Government propose to take to prevent such nefarious activities?

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** (a) Yes Sir. 42 raids were conducted in this period.

(b) 42 cases have been registered in which 6 cabaret dancers, 13 call girls, 28 girls of ill-repute, 62 prostitutes and 24 pimps have been arrested.

(c) Vigilance is being maintained and information is being collected regarding such nefarious activities. Instructions have been issued to the Delhi Police to take prompt action when information is received about such activities.

**Attack on Harijans in Kunnathur Village of North Arcot District Tamil Nadu**

**1673. SHRI MONORANJAN ROY:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to an attack on Harijans in Kunnathur Village of North Arcot district, Tamil Nadu, on 12th October, 1973;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** (a) to (c) Facts are being ascertained from the Government of Tamil Nadu.

**Memorandum Against the Canteen Personnel of Sir Ganga Ram Hospital**

**1674. SHRI D. K. PATEL:**  
**SHRI D. THENGARY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that on the 12th October, 1973, a deputation of Sir Ganga Ram Hospital Employees Union had met the Deputy Commissioner and Inspector General of Police, Delhi and handed over a Memorandum to both of them in connection with the atrocities committed by the Police on the poor, backward, and Scheduled Class people;

(b) whether it is also a fact that in the above Memorandum serious charges were levelled against the Rajendra Nagar Police Station for not taking proper action against the canteen personnel of the hospital; and

(c) if so, the details thereof, and the action taken thereon?

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** (a) Yes Sir. A Memorandum dated 12th October, 1973 from Shri K. S. Chauhan, General Secretary, Sir Ganga Ram Hospital was received by I.G. Police Delhi on 15th October, 1973. A memorandum of the same date was addressed to the Deputy Commissioner also; but no deputation met the Deputy Commissioner, Delhi.

(b) and (c) A statement is attached.